

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 706**  
**IB-241/ND/2021**

**IN THE MATTER OF:**

**M/s. Daimler Financial Services India Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Coronation Infrastructure Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IB Code, 2016**

**Order delivered on 14.09.2023**  
**(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor** :Adv. Rabiya Thakur and Adv.  
Anurag Sharma

**For the Respondent/Corporate Debtor** :Adv Veera Mathai

**ORDER**

Counsel for the Financial Creditor has submitted that the settlement did not materialized and as per the instructions of their client they are ready to go ahead with the arguments. In this matter the Financial Creditor has already completed his arguments and matter is now posted for the arguments of the Corporate Debtor. Counsel appearing for the Corporate Debtor has prayed for grant of time as the arguing counsel is not available today. List on **20.09.2023**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(P.S.N. Prasad)**  
**Member (J)**